

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

STARRED QUESTION NO:182  
ANSWERED ON:23.11.2010  
MUMBAI TERROR ATTACK  
Lingam Shri P.;Sule Supriya

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether there are reports that prior information regarding the terrorist attack in Mumbai was available with certain foreign agencies and the same was not shared with the Indian intelligence agencies;
- (b) if so, the reaction of the Government thereto;
- (c) the details of the progress made in the investigations into the said incident including the exchange of the dossier with Pakistan;and
- (d) the details of other steps taken to pursue the perpetrators of the said attack?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN)

(a) to (d): A Statement is laid on the Table of the House.

STATEMENT IN REPLY TO PARTS (a) TO (d) OF THE LOK SABHA STARRED QUESTION NO. 182 FOR 23.11.2010 REGARDING "MUMBAI TERROR ATTACK"

(a) & (b): Inputs and information are received from time to time from various sources regarding possible terrorist designs and threats, which are shared with the agencies and States concerned on a regular basis. There also exists a mechanism for exchange of information between the Indian intelligence agencies and their foreign counterparts. As regards the terrorist attacks in Mumbai, intelligence regarding the possibility of infiltration by a suspected LeT vessel through the sea route had been received and was shared with the Coast Guard and the Indian Navy.

(c): The criminal trial in the Court of competent jurisdiction in Mumbai against the accused in the Mumbai terror attack on November 26, 2008 has been concluded. Judgement in the case was delivered on May 06,2010. Ajmal Kasab, a prime accused, was awarded death sentence by the trial Court. The matter is now pending in appeal before the Mumbai High Court.

A FIR was lodged in the Special Investigative Unit in Islamabad, Pakistan. Charge-sheet has been filed against 07 arrested accused on July 18, 2009 and 20 Proclaimed Offenders on September 19, 2009 in Pakistan. As on date, India, inter-alia, has provided 12 dossiers to the Pakistan Government containing both information as well as clarifications to the various queries sought by the Pakistani Authorities through their 13 dossiers on Mumbai Terror attack. In the last dossier received from the Government of Pakistan, approval has been sought for the visit of a "Judicial Commission" to India. The commission seeks to record evidence of certain persons in India including that of the Ld Judicial Magistrate who recorded Kasab's confessional statement.

(d): Apart from actively pursuing the matter of bringing the perpetrators and masterminds of Mumbai attack on 26.11.2008 to book through bilateral channels with Pakistan, Government of India has also, in parallel, launched a sustained international diplomatic initiative to bring pressure on Pakistan to bring the perpetrators of Mumbai attack to justice. These efforts have resulted in the proscription of certain individuals and entities based in Pakistan, including leaders of Laskar-e-Toiba (LeT), and being 'listed' under the United Nations Security Council (UNSC) Resolution No.1267.